

B
S.Mishra vs.UOI

ORDERS SL.NO.3
O.A.No.260/00358/15
Date-08.01.2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr.A.K.Tarai, learned counsel for the applicant and Mr.M.R.Mohanty, learned ACGSC for the respondents.

2. In this O.A., applicant had prayed for direction to be issued to respondents to reconsider his case for compassionate appointment in any Class-III/Class-IV post by quashing the order dated 28.05.2015 passed by res.no.1. In the meantime, applicant filed M.A.No.845/15 with a prayer for direction to respondents to reconsider his claim for compassionate appointment keeping in view the socio economic status and liabilities, as submitted by her, within a stipulated period. On being noticed, respondents have also filed a reply to the said M.A., wherein it has been mentioned that in obedience to the earlier orders of the Tribunal in O.A.Nos.203 and 824 of 2011, the Department considered the application for compassionate appointment, but did not approve the same. Applicant had also filed a Contempt Petition before this Tribunal, which was ultimately dropped in view of the fact that the orders of this Tribunal in O.A.No.824/11 had been

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complied with by the respondents. However, in spite of these rejections made earlier, respondents have stated in the reply to M.A.No.845/14 that the name of the applicant's ~~case~~ ^{case} will once again be placed before the Compassionate Appointment Committee for the year 2014 along with other applicants in the next meeting which is to be held shortly.

Since it is clear from the statement made by the respondents that they are going to consider the candidature of the applicant afresh by the Compassionate Appointment Committee as per rules applicable under the scheme, I am of the opinion that there is no need to keep this ^{OA} ~~OA~~ pending any further awaiting receipt of counter. Accordingly, this O.A. is disposed of with a direction to the respondents that in the next meeting of the Compassionate Appointment Committee they shall consider the name of the applicant ~~for~~ ^{for} ~~approval~~ under the compassionate appointment scheme and give due consideration in keeping with the rules as applicable.

Ordered accordingly.

With this M.A.No.845/15 is thus disposed of.


MEMBER(A)